

(Shariat) Application
Amendment Bill

go on seeing whether it is covered by any Act. I am only passing on a suggestion to the hon. Member if the notice of this Bill can be given at any time during the next session. If he thinks he need not introduce it now, I would not put it to the House.

Shri Pocker Sahib: Sir, I want to introduce the Bill.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Dissolution of Muslim Marriages Act, 1939."

The motion was adopted.

Shri Pocker Sahib: I introduce the Bill.

12.44 hrs.

MUSLIM PERSONAL LAW (SHARIAT) APPLICATION AMENDMENT BILL*

(Amendment of section 1) by Shri B. Pocker)

Shri Pocker Sahib (Majeri): I beg to move for leave to introduce a Bill further to amend the Muslim Personal Law (Shariat) Application Act, 1937.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Muslim Personal Law (Shariat) Application Act, 1937."

The motion was adopted.

Shri Pocker Sahib: I introduce the Bill.

12.44½ hrs.

MUSSALMAN WAKF VALIDATING (AMENDMENT) BILL*

(Amendment of Section 1) by Shri B. Pocker)

Shri Pocker Sahib (Majeri): I beg to move for leave to introduce a Bill further to amend the Mussalman Wakf Validating Act, 1913.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Mussalman Wakf Validating Act, 1913."

The motion was adopted.

Shri Pocker Sahib: I introduced the Bill.

12.44½ hrs.

LAND ACQUISITION (AMENDMENT) BILL*

(Amendment of the Eighth Schedule) by Shri Jhulan Sinha

Shri Jhulan Sinha (Siwai): I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

The motion was adopted.

Shri Jhulan Sinha: I introduce the Bill.

12.44¾ hrs.

MARRIAGE CONTROL BILL*

by Shri Subiman Ghose

Shri Subiman Ghose (Burdwan): I beg to move for leave to introduce a Bill to prevent unequal marriages.

*Published in the Gazette of India dated 29th April, 1960.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to prevent unequal marriages."

The motion was adopted.

Shri Subiman Ghose: I introduce the Bill.

Mr. Speaker: Shri Jhulan Sinha. I find he is not here. So, we will go to the next item. Shri Rami Reddy.

Shri Rami Reddy (Cuddapah): I do not want to introduce the Bill further to amend the Representation of the People (Amendment) Act, 1950 since the Government has already introduced the Bill.

12.45 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of the Eighth Schedule)
by Shri Vajpayee

Shri Vajpayee (Balrampur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Vajpayee: I introduce the Bill.

12.45½ hrs.

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL—contd.

(Insertion of new Section 7A) by Shri
T. B. Vittal Rao

Mr. Speaker: The House will now resume further discussion on the

motion moved by Shri T. B. Vittal Rao on the 16th April, 1960:

"That the Bill further to amend the Representation of the People Act, 1951 be taken into consideration."

Out of 2 hours allotted for the discussion of this Bill, 29 minutes have already been taken on the 16th April, 1960. So, only an hour and 31 minutes are now available.

Shri Jaipal Singh may kindly continue his speech. He has already taken 7 minutes. He may take 7 or 8 minutes more.

Shri Jaipal Singh (Ranchi West-Reserved-Sch. Tribes): Mr. Speaker, Sir, although the sponsor of this Bill has not given the proper thought which is due to it, it has served a very useful purpose and it is a matter which has exercised the minds of every political party. Within the last 24 hours we have had the meetings of our hon. friends opposite where there has been a great deal of expression given against certain persons whose independent opinion or whose contrary views in this House or outside have been resented.

I think, this is true of any political party. This Bill purports to deal not only with political parties but with members as such of the legislature. Even an independent member may go to the electorate and make all manner of promises which he may not be able to implement once he is elected to the legislature. My grievance against the sponsor of this Bill is that he does not assail the other representatives of the people. He is touching upon only the representatives of the House of the People and the legislative assemblies of the States. Somehow or other he does not seem to be concerned about the manner or the mannerless way that other elected representatives may behave or misbehave in the Upper Houses either in Parliament or in the States.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 29th April, 1960.